

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

1. FAO No. 884 of 2013 &
2. FAO No. 885 of 2013

1 & 2 National Insurance Co. Ltd. Appellants
V/s

1 & 2 Meenakshi Khanna and others Respondents

Notice to:

Respondents:

- 6/2. Vipul Sharma son of Late Shri Rajinder Pal Sharma, R/o H. No. 256-A, Pashim Vihar, New Delhi, and R/o H. No. 278, Gali No. 6, Shaheed Udham Singh Nagar, Amritsar deceased Rajinder Pal Sharma now represented. (owner of truck no. DL-1G-1359).
- 6/2. Vipul Sharma son of Late Shri Rajinder Pal Sharma, R/o H. No. 256-A, Pashim Vihar, New Delhi, and R/o H. No. 278, Gali No. 6, Shaheed Udham Singh Nagar, Amritsar deceased Rajinder Pal Sharma now represented. (owner of truck no. DL-1G-1359).
- 7/3. Kuldip Raj, son of Late Shri Des Raj Sharma, R/o H. No. 147, Gali Backside of 'Mahajan Palace', Majitha Road, Amritsar. (Driver of Truck no. DL-1G-1359).
- 8/4. Sohan Lal, son of Shri Tani Ram, Resident of Peeragarh, Relief Camp, New Delhi.

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **18.03.2024(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 21st day of December, 2023.



Superintendent (Judl.),
For Registrar (Judicial)

